

## Annexure-8

Name of the corporate debtor: Ultimate Infovision Private Limited; Date of commencement of CIRP: 29.05.2024 (Order received on 30.05.2026); List of creditors as on: 29.06.2026

## List of Operational creditors (other than Workmen and Employees and Government Dues) (Amount in ₹)

Sr. No	Name of creditor	Identification No.	Details of claim received		Details of claim admitted						Amount of contingent claim	Amount of any mutual dues, that may be set-off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any
			Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Amount covered by guarantee	Whether related party?	% of voting share in CoC					
1	Airson Tiger	NA	10.07.2024	6,18,575.00	-	-	-	-	NO	0.00%	-	-	6,18,575.00	-	Claim has been rejected due to the absence of requisite supporting documents and sufficient evidence required to substantiate the debt.
2	Prabhu Raj Buildstate Projects Private Limited	NA	12.01.2026	3,80,22,143.00	-	-	-	-	NO	0.00%	-	-	3,80,22,143.00	-	Claim has been rejected on following grounds: 1. Nature of Arrangement is "Profit Sharing" not "Debt" 2. Developer Bears Financial Risk (No Financial Debt) 3. Absence of Operational Debt 4. Nature of Claim as Uncrystallized Damages same was intimated to the Claimant vide mail dated 16.01.2026
	<b>Total</b>			<b>3,86,40,718.00</b>	<b>-</b>	<b>-</b>	<b>-</b>	<b>-</b>	<b>-</b>	<b>-</b>	<b>-</b>	<b>-</b>	<b>3,86,40,718.00</b>	<b>-</b>	

**Note: The above-stated list of creditors, along with the amounts of their respective claims, has been admitted, verified, and finalized by the erstwhile Resolution Professional. The undersigned is uploading the claims in accordance with the Re-Constitution Report filed by the erstwhile Resolution Professional before the Hon'ble NCLT**